

FORM G
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR
NOBILITY ESTATES PRIVATE LIMITED OPERATING IN RESIDENTIAL REAL ESTATE AT
NOIDA, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Nobility Estates Private Limited CIN: U70100DL2014PTC262971 PAN: AAECN5591J
2.	Address of the registered office	711/92, Deepali Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	ATS Le Grandiose, Plot. No. SC01-C-A1, Sector 150, NOIDA, Gautam Buddha Nagar, Uttar Pradesh, 201310
5.	Installed capacity of main products/ service	Under-construction residential housing project namely ATS Le Grandiose, spread over an area of 80,937 sq. m. Residential Tower: 20
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable
7.	Number of employees/ workmen	46 employees as on 26-03-2024
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Drive Link: https://drive.google.com/drive/folders/1XyTpyrAlrhDNH7zODhZ5egKl Rc szl?usp=drive link Or kindly mail on cirp.atslegrandiose@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Drive Link: https://drive.google.com/drive/folders/1XyTpyrAlrhDNH7zODhZ5egKl Rc szl?usp=drive link Or kindly mail on cirp.atslegrandiose@gmail.com
10.	Last date for receipt of expression of interest	11-April-2024
11.	Date of issue of provisional list of prospective resolution applicants	20-April-2024
12.	Last date for submission of objections to provisional list	25-April-2024
13.	Date of issue of final list of prospective resolution applicants	05-May-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-May-2024
15.	Last date for submission of resolution plans	09-June-2024
16.	Process email ID to submit EOI	cirp.atslegrandiose@gmail.com

Hitesh Goel 
IBBI/IPA-001/IP-P01405/2018-2019/12224 Hitesh Goel

Resolution Professional (Nobility Estate Private Limited)

Insolvency Professional Registration no.: IBBI/IPA-001/IP-P01405/2018-2019/12224
AFA Certificate Number: AA1/12224/02/300625/106845 (Valid till 30 June 2025)

Correspondence address:

Alvarez & Marsal India Professionals Services LLP, One Qube, 5th Floor, Unit 502, Tower A
Plot No 20, Sector 18, Udyog Vihar, Gurugram, Haryana 122016
Email: cirp.atslegrandiose@gmail.com
E-mail: iphiteshgoel@gmail.com

Date: 27 March 2024

Place: NOIDA

TODDLER REACHES EVEREST BASE CAMP



Two-and-a-half-year old Siddhi Mishra (Ginn), after achieving the remarkable feat of reaching the Mount Everest Base Camp alongside her mother, Bhawna Dehariya, a mountaineer, on March 22. The toddler became one of the youngest children to conquer the Everest Base Camp Trek at 17,598 feet above the sea level. The news was confirmed by a statement released by a private trekking company on Tuesday.

How Kohli made a statement with one shot when facing Kagiso Rabada

SRIRAM VEERA
Mumbai, March 26

"I COULDN'T LOOK up because I was just not used to being called my name for two months," Virat Kohli would say about how it took time to get used to the crowd chants after a two-month break out of the country for the birth of his second child.

"I was telling the guys that when we came back, the voices back home felt that much louder. And then immediately you hear these loud noises and then you're back in it again."

Then, he would say something that brought the house down at the Chinnaswamy stadium. "I know my name is nowadays quite attached to just promoting the game in many parts of the world when it comes to T20 cricket. But, I've still got it, I guess," he would say with his face creasing with a big smile.

He certainly got it, all right, as evidenced in a moment of brilliance against Kagiso Rabada in the third over of the chase against Punjab Kings.

It was Rabada's first ball, and Kohli had decided he had to go irrespective of the nature of the ball.

But he wasn't in slog-mode, as occasionally he can get in T20s swiping across the line, but in a classier Kohli avatar.

He dashed down the track and even down with a tweak.

At times, he can take large strides in an effort to get close to the ball which would end up tripping his balance.

Here, though, they were shorter initially, as Sachin Tendulkar's charges to pacers.

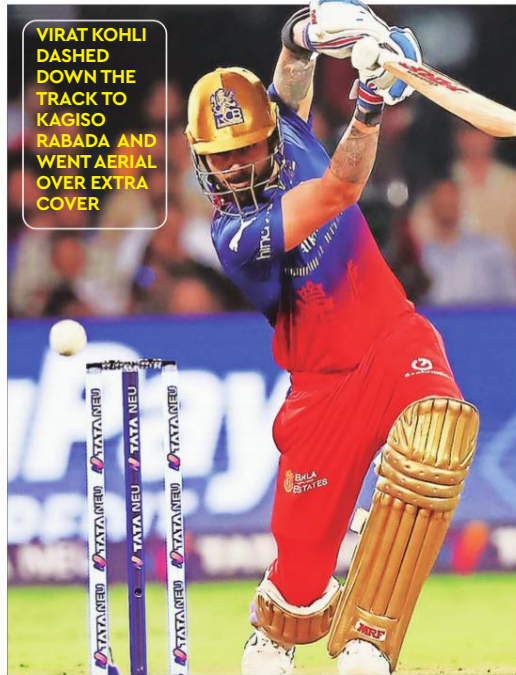
The whole effort seemed to hold his shape and yet relatively close to the ball as possible. Going by how he was in a touch under leg, it seems he also had the direction etched in his mind and by extension (correctly) judging the line of the Rabada delivery.

There it was on a back of length around off stump, but Kohli was more than ready by his initial movements.

He wasn't still up to the pitch of the ball — he made no frantic effort to do that anyway, but held his balance and as the ball kicked up, he was in a position as if it were a full-length ball.

He also seemed decisive in his mind that considering the length, it will have to be an

VI RAT KOHLI DASHED DOWN THE TRACK TO KAGISO RABADA AND WENT AERIAL OVER EXTRA COVER



in the world; a length ball on the 5th and 6th stump line, slanted across him by the left-handed Sam Curran and Kohli reached out for a drive, only to edge it to slips where Jonny Bairstow, amidst a torturous India trip that has extended over two months, clanged it.

But it also pushed Kohli into adjusting his technique immediately. For that dropped chance, he hadn't moved forward at all - had just sort of vaguely leaned forward to chase the ball.

From that moment on, he began to start moving down the track - either a walk, as he would do to Curran next ball to cream him through extra cover or run down as he would do to Rabada and Arshdeep Singh.

"You have to as they know I play cover drive pretty well, they are not going to allow any gaps," he would say about his decision to go aerial against Rabada. "So you need to get close to the ball to negate the movement."

It's to the "beautiful" silence overseas during his maternity break that he will return to in his post-match talk with the broadcasters Jio Cinema.

"It was beautiful. It's an amazing experience to just be another person on the road and not be recognised and just carry on about life that normally people would on a daily basis... We were not in the country. We were at a place where people were not recognising us. Just time to feel normal for a few months. For me, for us as a family, it was a surreal experience... I couldn't have been more grateful to God for the opportunity that I got to spend time with my family."

And now he's back in front of screaming fans continuing his quest which has lasted more than a decade now: to make RCB hit the IPL trophy.

There it was on a back of length around off stump, but Kohli was more than ready by his initial movements.

He wasn't still up to the pitch of the ball — he made no frantic effort to do that anyway, but held his balance and as the ball kicked up, he was in a position as if it were a full-length ball.

He also seemed decisive in his mind that considering the length, it will have to be an

aerial hit — and he scythed it up and over extra cover, with his left leg dangling high in the air for that extra last-instant power-push that was needed for that stroke.

But it was the reaction of his team-mate Cameron Green, the Australian batsman at the dugout, that captured the skills needed for that shot.

Even as he clapped, he turned to a team-mate next

to him and pursed his lips in admiration — a silent 'wow' couldn't have been gestured better than that.

The shot needed the background musical scream of 'whadapalayaan' from Tony Grieg, the soundtrack composer of Tendulkar.

It could well have ended the second ball of the first over, though, before the gem against Rabada.

It was the oldest Kohli trap

Mumbai fastest-growing billionaire capital: Hurun

ENS ECONOMIC BUREAU
Mumbai, March 26

WHERE RICH PEOPLE LIVE

Rank	Country	Billionaires	Change
1	China	814	-155
2	USA	800	109
3	India	271	84
4	UK	146	12
5	Germany	140	-4
6	Switzerland	106	6
7	Russia	76	6
8	Italy	69	11
9	France	68	-4
10	Brazil	64	13

Source: Hurun Global Rich List

INDIA ADDED 94 new billionaires in 2023, the most of any country other than the United States, taking the total to 271 entrants, according to the 2024 Hurun Global Rich List.

The collective wealth of Indian billionaires amounts to \$1 trillion of 7% of total wealth, emphasising the nation's substantial economic influence, it said. The average age of the billionaires was 67, while the dominant industries, include pharmaceuticals (39), automobile and auto components (27) and chemicals (24).

Mukesh Ambani is in the tenth position with a wealth of \$115 billion and Gautam Adani is in the 15th position with a wealth of \$86 billion, according to UK-based Hurun. At \$2, Elon Musk (\$233 billion) reclaimed the title of the world's richest person for the third time in four years, propelled by a surge in Tesla's stock. Simultaneously, SpaceX, Musk's aerospace venture, saw its valuation hit new heights.

Jeff Bezos, 60, rose to second with \$185 billion, as his wealth grew 57% this year, driven primarily by Amazon's cloud computing winning market share and making up for all his losses last year. The biggest gainers of the year were Mark Zuckerberg, adding \$90 billion, and Elon Musk adding \$74 billion.

Jensen Huang of Nvidia saw his wealth double to \$48 billion and place in the Hurun Top 30.

Despite losing 1.5 billionaires, China is still the world cap-

ital for billionaires with 814. The US was just behind with 800 billionaires, adding 109. Between the 'Big Two', China and the US have 49 of the known billionaires on the planet, down 4%, the report said. As per the report, Mumbai was the fastest growing billionaire capital in the world, adding 26 in the year and taking it to third in the world and Asia's billionaire capital. New Delhi broke into the Top 10 for the first time. Palm Beach, Istanbul, Mexico City and Melbourne

dropped from first place last year to the fourth position.

The 2024 Hurun Global Rich List underscores India's ascension as a future economic titan, poised to secure its place as the world's third-largest economy. Surpassing all but the US, India's unprecedented billionaire boom propels Mumbai past Beijing, crowning it as Asia's billionaire epicentre, said said Anas Rahman Jumaid — Founder and Chief Researcher, Hurun India.

Indian Overseas Bank
Information Technology Department
Central Office: 763, Anna Salai, Chennai - 600002
Indian Overseas Bank (IOB) invites bids for the following:

GOVERNMENT E-MARKET PORTAL- PROCUREMENT OF IMPERVA DATABASE APPLICATION MONITORING TOOL
BID NO: GEM/2024/B/4813686
DATED: 22.03.2024

The above GEM Tender document is also available and can be downloaded from the following websites
www.iob.in & www.gem.gov.in
For Tender details and future amendments, if any, keep referring to the following website www.gem.gov.in

Hero MotoCorp Limited
City: 85991/DL/194/2017354
Regd. Office: The Grand Plaza, Plot No. 2, Hissar Main Road, Vasant Kunj, Phase-I, New Delhi-110079
Phone No. 011-46044220 Fax No. 011-46044399
E-mail: shareholders@heromoto.com
Website: www.heromoto.com

PUBLIC NOTICE FOR ISSUE OF DUPLICATE SHARE CERTIFICATES

Members of the general public and existing shareholders of Hero MotoCorp Ltd. (Company) are hereby informed that the Original Share Certificates, details of which are given hereunder have been reported lost/stolen/damaged/destroyed and that pursuant to requests received from concerned shareholders, the Company intends to issue duplicate share certificates in lieu of the said original Share Certificates (Face Value Rs.2/-) in their favour:

Folio No.	Shareholder Name	Face Value	Distinctive Nos.	Certificate No. (s)	No. of Shares
HML0001856	GEETA VYAS	FV. 2/-	42997156-42997275	504635	120
HML0001857	JAYENDRA C VYAS	FV. 2/-	42997276-42997405	504636	130

Any person having objection to issue of duplicate Share Certificates, as mentioned herein above, may submit the same, in writing, with the Company marked to the Secretarial Department at its Registered Office or send an email at secretarial@heromoto.com within 7 days from the date of publication of this Notice. In the meanwhile, members of the public are hereby cautioned against dealing in the above mentioned Share Certificates.

For Hero MotoCorp Ltd.,
Sd/-
Date: New Delhi
Date: 26.03.2024
Company Secretary & Compliance Officer

DiGiSPICE
DiGiSPICE Technologies Limited
Registered Office: JA-122, 11 Floor, DLF Tower A, Jaspola, New Delhi - 110025
CIN: L72900DL1986PLC33068
Tel.: 011-41251965; Email: compliance@digispice.com; Website: www.digispice.com

Postal Ballot Notice

Members are hereby informed that pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the 'Act'), read with the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular Nos. 14/2020 dated 09 April 2020, 17/2020 dated 13 April 2020, 11/2022 dated 28 December 2022, General Circular 09/2023 dated 25 September 2023 and any other circulars issued from time to time by the Ministry of Corporate Affairs and any other applicable Laws, Rules, Regulations, Circulars and Guidelines, if any, below mentioned businesses are proposed for consideration by Members of DiGiSPICE Technologies Limited (the 'Company') for approval by passing the resolution(s) through Postal Ballot by voting through electronic means ('remote e-voting') only:

Item No.	Resolution	Description of the Resolution
1.	Special Resolution	Appointment of Mr. Ram Nirankar Rastogi (DIN 07063686) as a Non-Executive Independent Director of the Company
2.	Ordinary Resolution	Appointment of Mr. Venkatram Jayanthi (DIN 08918442) as a Director of the Company

The Company has completed sending of Notice to the Members whose name was appearing in the Register of Members/List of Beneficial Owners as on Friday, 22nd March, 2024 ('Cut-off date'), at their email addresses, registered with M&S Services Limited, the Company's Registrar and Transfer Agents (RTA) or Depository participant(s). Members whose names are appearing in the Register of Members/List of Beneficial Owners as on the Cut-off date, shall be eligible to cast their votes through remote e-voting in accordance with the process specified in the Notice. The voting rights of the Members shall be in proportion of their shareholding to the total issued and paid up equity share capital of the Company as on the Cut-off date.

The Company has engaged the services of National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its Members. Remote e-voting shall commence from **Wednesday, 27th March, 2024 at 9.00 a.m. (IST) and end on Thursday, 25th April, 2024 at 5.00 p.m. (IST)**. The remote e-voting facility shall not be allowed thereafter.

Any members, who have not received the Notice due to any reason, or whose E-mail IDs are not registered with the Depositories or the RTA, may write an email to the Company at investors@digispice.com or the RTA at investor@masserv.com. The Notice can also be downloaded from the website of the Company (www.digispice.com), NSDL (www.evoting.nsdl.com), BSE (www.bseindia.com) or NSE (www.nseindia.com).

In case of any grievances/queries related to e-voting, members are requested to refer FAQs and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or call on: 022-4886 7000 or 1800 1020 990 or 1800 224 44 30 or send a request at evoting@nsdl.co.in or may contact RTA at 011-26387281, 82, 83 or investor@masserv.com.

The result of the Postal Ballot will be announced within two working days from the last day of voting. The said result along with Scrutinizer Report will be uploaded on the website of the Company (www.digispice.com), NSDL (www.evoting.nsdl.com), BSE (www.bseindia.com) and NSE (www.nseindia.com). The result will also be displayed at the Registered Office and the Corporate Office of the Company.

For DiGiSPICE Technologies Limited
Sd/-
Ruchi Mehta
Date: 26th March, 2024
Place: Noida
Company Secretary and Compliance Officer

Hero MotoCorp Limited
City: 85991/DL/194/2017354
Regd. Office: The Grand Plaza, Plot No. 2, Hissar Main Road, Vasant Kunj, Phase-I, New Delhi-110079
Phone No. 011-46044220 Fax No. 011-46044399
E-mail: shareholders@heromoto.com
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For Hero MotoCorp Ltd.,
Sd/-
Date: New Delhi
Date: 26.03.2024
Company Secretary & Compliance Officer

FORM G
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR NOBILITY ESTATES PRIVATE LIMITED OPERATING IN RESIDENTIAL REAL ESTATE AT NOIDA, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN / CIN / LLP No.	Nobility Estates Private Limited CIN: U70100DL2014PTC262971 PAN: ABE2905N11J
2.	Address of the registered office	71192, Deepali Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	ATS Le Grandiose, Plot No. SC01-C-A1, Sector 150, NOIDA, Gautam Buddha Nagar, Uttar Pradesh, 201310
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9.	Eligibility for resolution applicants under section 25(2)(b) of the Code is available at:	Drive Link: https://drive.google.com/drive/folders/1XyTjYyayDNH7Z0D2H25eKfL_Rs2z7u or kindly mail on circp.atsgrandiose@gmail.com
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13.	Date of issue of final list of prospective resolution applicants	05-May-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-May-2024
15.	Last date for submission of resolution plans	08-June-2024
16.	Process email ID to submit EOI	circp.atsgrandiose@gmail.com

Hitesh Goel
Resolution Professional (Nobility Estates Private Limited)
Insolvency Professional Registration No.: BB/IN/PA-01/P/4202019/2019/2224
AFS Certificate Number: AS/12242020/0025/19045 (Valid till 30 June 2025)
Correspondence address: Alvarez & Marsal India Professionals Services LLP
One Qube, 5th Floor, Unit 502, Tower P Plot No. 20, Sector 16, Udyog Vihar, Gurugram, Haryana 122016, India. E-mail: info@hiteshgoel.com

Date: 27th March 2024
Place: NOIDA

CANARA ROBECO

Canara Robeco Mutual Fund
Investment Manager : Canara Robeco Asset Management Co. Ltd.
Construction House, 4th Floor, S, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.
Tel.: 6658 5000 Fax: 6658 5012/13 www.canararobeco.com CIN No.: U65990MH993PLC07003

NOTICE NO. 52
Declaration of Income Distribution cum Capital Withdrawal ("IDCW") in Canara Robeco Mutual Fund Schemes:

Notice is hereby given that the Board of Trustees of Canara Robeco Mutual Fund has declared IDCW in the following schemes, subject to availability of distributable surplus:

Scheme Name	Investment Option	IDCW (₹ per unit)	Face Value (₹ per unit)	NAV Per Unit as on 21.03.2024 (₹)
Canara Robeco Short Duration Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.06	10.00	15.2009
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.06	10.00	17.2670
	Regular Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.19	10.00	15.0793
	Direct Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.21	10.00	16.6468
Canara Robeco Income Fund	Regular Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.19	10.00	14.8183
	Direct Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.21	10.00	16.6143
	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.10	10.00	13.2847
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.10	10.00	16.0963
Canara Robeco Conservative Hybrid Fund	Regular Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.24	10.00	13.8746
	Direct Plan - Quarterly IDCW (Payout/Reinvestment) Option	0.29	10.00	16.2419
	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.70	10.00	94.3400
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.60	10.00	120.8200

Pursuant to payment of dividend/IDCW, the NAV of the IDCW option of the schemes would fall to the extent of payout and statutory levy (if any).

Record Date for the purpose of distribution of dividend/IDCW is March 28, 2024, or the next business day if the record date happens to be a non-business day. All unit holders, under the abovementioned Plan/Option, whose names appear on the register of unit holders of the Scheme as on the record date, are eligible for the dividend/IDCW.

The Dividend/IDCW declared out of the Distributable Surplus of the abovementioned Schemes will be paid net of tax deducted at source (TDS) as applicable, to those unit holders whose names appear in the register of unit holders as on the Record Date.

Declaration of dividend/IDCW is subject to availability of distributable surplus on the record date/ex-dividend date.

In case the distributable surplus is less than the quantum of dividend/IDCW on the record date/ex-dividend date, the entire available distributable surplus in the Scheme/plan will be declared as dividend/IDCW. SEBI circular no. SEBI/HO/MD/1/D3/CIR/P/2020/194 dated 5th October 2020 on review of Dividend option(s)/ Plan(s) in case of Mutual Fund Schemes shall be applicable for calculation of distributable surplus.

In view of individual nature of tax consequences, each investor is advised to consult his/her own professional financial tax advisor.

Unit holders are requested to visit www.canararobeco.com to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.
(Investment Manager for Canara Robeco Mutual Fund)

Date: 22-03-2024
Place: Mumbai
Authorised Signatory
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

प्रपत्र-‘जी’

रुचि की अभिव्यक्ति (ईओआई) हेतु आमंत्रण

नोबिलिटी एस्टेट्स प्राइवेट लिमिटेड

नोएडा, उत्तर प्रदेश में आवासीय रियल एस्टेट में परिचालन

[भारतीय दिवाला और दिवालियापन बोर्ड के विनियम 36ए के उप-विनियम (1) के तहत (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016]

क्र.सं.	प्रासंगिक विवरण
1.	कॉर्पोरेट देनदार का नाम पैन एवं सीआईएन/एलएलपी नंबर सहित नोबिलिटी एस्टेट्स प्राइवेट लिमिटेड सीआईएन : U70100DL2014PTC262971 पैन नं : AAECN5591J
2.	पंजीकृत कार्यालय का पता 711/92, दीपाली नेहरू प्लेस, साउथ दिल्ली, नई दिल्ली, दिल्ली, भारत, 110019
3.	वेबसाइट का यूआरएल उपलब्ध नहीं है
4.	उस स्थान का विवरण, जहां अधिकांश अचल आस्तियां अवस्थित हैं एटीएस ले ग्रैंडिओस, प्लॉट नं. SC01-C-A1, सेक्टर 150, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश, 201310
5.	प्रमुख उत्पादों/सेवाओं की संस्थापित क्षमता निर्माणधीन आवासीय आवास परियोजना अर्थात् एटीएस ले ग्रैंडिओस, 80,937 वर्ग मीटर क्षेत्र में फैला हुआ है। आवासीय टावर: 20
6.	पिछले वित्तीय वर्ष में बेचे गए प्रमुख उत्पादों/सेवाओं की प्रमात्रा और मूल्य लागू नहीं
7.	कर्मचारियों/श्रमिकों की संख्या 26 मार्च 2024 तक 46 कर्मचारी
8.	अतिरिक्त विवरण दो वर्षों हेतु अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों सहित) लेनदारों की सूचियां प्रोसेस की अनुवर्ती घटनाओं के लिए संबद्ध तिथियां उपलब्ध हैं : ड्राइव लिंक: https://drive.google.com/drive/folders/1XyTpyyraIrhDNH7zODhZ5egKI_Rc_szJ?usp=drive_link या कृपया मेल करें cirp.atslegrandiose@gmail.com
9.	संहिता की धारा 25 (2) (एच) के अधीन समाधान आवेदकों हेतु ग्राह्यता यूआरएल पर यहां उपलब्ध है। ड्राइव लिंक: https://drive.google.com/drive/folders/1XyTpyyraIrhDNH7zODhZ5egKI_Rc_szJ?usp=drive_link या कृपया मेल करें cirp.atslegrandiose@gmail.com
10.	अभिरुचि की अभिव्यक्ति प्राप्ति हेतु अंतिम तिथि 11-अप्रैल-2024
11.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि 20-अप्रैल-2024
12.	अंतिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि 25-अप्रैल-2024
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि 05-मई-2024
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स तथा समाधान योजना हेतु अनुरोध जारी करने की तिथि 10-मई-2024
15.	समाधान योजना प्रस्तुत करने हेतु अंतिम तिथि 09-जून-2024
16.	ईओआई जमा करने के लिए प्रोसेस ई-मेल आई डी cirp.atslegrandiose@gmail.com

हितेश गोयल

रिजॉल्यूशन प्रोफेशनल (नोबिलिटी एस्टेट प्राइवेट लिमिटेड)

दिवाला व्यावसायिक पंजीकरण संख्या: IBBI/IPA-001/IP-P01405/2018-2019/12224

एएफए प्रमाणपत्र संख्या: AA1/12224/02/300625/106845 (30 जून 2025 तक वैध)

पत्राचार का पता: अल्वारेज एंड मार्शल इंडिया प्रोफेशनल्स सर्विसेज एलएलपी,

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